

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 142/2017
IN
CP (IB) NO. 42/Chd/Hry/2017**

**Under Rule 11 of the National Company
Law Tribunal Rules, 2016.**

In the matter of:

Corporation Bank. Petitioner/Financial Creditor.
Vs.	
Amtek Auto Limited.Respondents/Corporate Debtor.

Present: Mr. Sanjay Bhatt, Advocate for the Resolution Professional.
 Sh.Rakesh Gupta and Mr. Yogesh Kumar, Advocates for Indian
 Overseas Bank.
 Mr. Debasish Dutta, Assistant General Manager, Indian Overseas
 Bank, Rajiv Circle, New Delhi in person.

Mr. Rakesh Gupta, Advocate for the Indian Overseas Bank seeks to
 file Power of Attorney. Let the needful be done during the course of the day.

Learned counsel for the Bank seeks some time to file the response.

List the matter for arguments on 06.10.2017. The reply, if any, be filed at least a
 day before the date fixed with copy advance to the counsel opposite. The
 Assistant General Manager of the Indian Overseas Bank is again directed to be
 present on the next date of hearing.

Learned counsel for the parties have agreed that 6th line of the order
 dated 13.09.2017 may be read as under:-

*“Huge withdrawals were permitted by the respondent-bank
 from the current account of the Corporate Debtor”, instead of
 “Huge withdrawals were permitted by the respondent-bank
 to the Corporate Debtor”.*

Sd/-
 (Justice R.P. Nagrath)
 Member (Judicial)

September 28, 2017
 Saini